

Declaration in respect of Justice Badar Durrez Ahmed, his spouse and dependent son.

This declaration is made to the Chief Justice of the High Court in accordance with the declaration of Assets in the form of real estate or investments as per the Full Court (of the Supreme Court) resolution dated 7th May, 1997, adopted by the Full Court of the High Court of Delhi on 26th July, 1997 and reiterated on 8th July 2008.

The decisions of this court in Central Public Information Officer-vs-Subhash Chandra Agarwal (W.P. No. 288/2009, decided on 2.9.2009 by a single judge) as upheld in Secretary General, Supreme Court of India-vs-Subhash Chandra Agarwal (decided on 12-1-2010 by a Full Bench) held that **“such personal information regarding asset disclosures need not be made public”** unless public interest considerations dictate it, under Section 8 (1) (j), of the Right to information Act, 2005. The safeguard (of privacy), it was held, “is made in public interest in favour of all public officials and public servants.”

This declaration, however, is placed in the public domain, in view of the Full Court resolution of the Delhi High Court, dated 28.08.2009.

Declaration in respect of Justice Badar Durrez Ahmed, his spouse and dependent son.

1. Real Estate (immoveable property)

1.1 Real Estate (immoveable property) of the Judge

| S.No. | Description | Remarks |
|-------|---|---|
| 1. | Residential unit comprising of ground floor and first floor in 4 storeyed building + parking spaces in stilt area + share in the plot in Safdarjung Development Area, New Delhi | Acquired in joint names with spouse out of share in sale proceeds of property in Golf Links, New Delhi comprised of a 2 ½ storeyed building + garage + 2 servant Qtrs inherited from parents. |
| 2. | Undivided share in commercial property at S.S. Road, Lakhtokia, Guwahati, Assam comprised of 2 storeyed building. | Share in building and portion of land gifted by father during his lifetime; portions of land gifted by Aunts and portion purchased from uncles in early 1970s. |
| 3. | Undivided share in property at village Ulubari, Mauza Beltola, Guwahati, Assam. Total area (approx) = 1 bigha | Originally belonged to paternal grandfather. My share inherited from share of father and unmarried aunts. |
| 4. | Undivided share in property at village Fatasil, Mauza Beltola, Guwahati, Assam. Total area (approx) = 2 bighas - 4 kathas - 7 ½ lechas. | -do- |
| 5. | Undivided share in agricultural lands at Kalmani, Rangiya, Assam. Total area (approx) = 202 bighas 1 katha 5 lechas. | -do- |
| 6. | Undivided share in agricultural lands at Khubnikuchi, Rangiya, Assam. Total area (approx) = 214 bighas 7kathas 6 lechas. | -do- |
| 7. | Undivided share in agricultural land in village Shekhupur, Pargana Ujhani, District Budaun, Uttar Pradesh. Total area = 0.9870 hectares. | Share inherited from mother. |
| 8. | Undivided share in property in Gali Qasim Jaan & Gali Murghewali, Ballimaran, Delhi. | Inherited from paternal aunts. |

1.2 Real Estate (immoveable property) of the Judge's Spouse

| S.No. | Description | Remarks |
|-------|---|--|
| 1. | Undivided share in house property in Friends Colony (West), New Delhi [2 ½ storeyed + garages +servant Qtrs]. | Share inherited from father |
| 2. | Joint commercial property (four office spaces) in building in Barakhamba Road, New Delhi. | Property jointly purchased with siblings in 1992 |
| 3. | Residential 3 bedroom flat in Greater Noida, UP. | Self- acquired from part sale proceeds of other property purchased in early 1990's |
| 4. | Undivided share in ancestral house in Rampur, UP. | Share inherited from father. |
| 5 | Claim to undivided share in properties in District Rampur, UP left by paternal grandfather. | Sub-judice. |

1.3 Real Estate (immoveable property) of the Judge's dependent (son)

| S.No. | Description | Remarks |
|-------|-------------|---------|
| | Nil | |

2. Investments

2.1 Investments of the Judge

2.1.1 Shares

| S.No. | Description | Number | Remarks |
|-------|-------------|--------|---------|
| | Nil | | |

2.1.2 Mutual Funds

| S.No. | Description | Number | Remarks |
|-------|---|-------------|---|
| 1 | Templeton India Short Term Income Plan - Mdiv | 4,343.130 | Invested out of share in sale proceeds of property in Golf Links, New Delhi inherited from parents. |
| 2 | Templeton India Corporate Bond Opportunities Fund Dividend Payout | 489,960.705 | - do - |

| | | | |
|---|---|---------------|--------|
| 3 | DSP BlackRock STP Div | 918,300.416 | - do - |
| 4 | IDFC Super Sver Income Fund – Short Term Plan A – Monthly Div | 2,479,143.145 | - do - |
| 5 | Reliance Gold Saving Fund Dividend Plan | 283,717.778 | - do - |

2.1.3 Deposits and other Financial Investments

| S.No. | Description | Amount | Remarks |
|-------|---------------------|-------------|-------------------|
| 1. | GPF | 15,74,350/- | |
| 2. | 2 LIC policies | 2,60,000/- | Total sum assured |
| 3. | Jeevan Dhara Policy | 25,000/- | |

2.2 Investments of the Judge's Spouse

2.2.1 Shares

| S.No. | Description | Number | Remarks |
|-------|----------------------------------|--------|-----------------------|
| 1. | Industrial Investment Trust Ltd | 880 | Inherited from father |
| 2. | Ballarpur Industries Limited | 56 | -do- |
| 3. | CESC Ltd | 581 | -do- |
| 4. | AP Rayons Ltd | 150 | -do- |
| 5. | Atul Products Ltd | 10 | -do- |
| 6. | JCT Ltd | 50 | -do- |
| 7. | Ambalal Sarabhai Enterprises Ltd | 10 | -do- |
| 8. | E. Merck (India) Ltd | 6 | -do- |
| 9. | JK Synthetics Ltd | 5 | -do- |
| 10. | Garware Polyester Ltd | 12 | -do- |
| 11. | Dunlop India Ltd | 32 | -do- |
| 12. | Wimco Ltd (debentures) | 25 | -do- |

2.2.2 Mutual Funds

| S.No. | Description | Number/units | Remarks |
|-------|--|--------------|---|
| 1. | Reliance Gold savings Fund Div Plan | 28064.66 | From funds received from spouse |
| 2. | BNP Paribas Focus Consumption Portfolio Series 1 | portfolio | From funds received from spouse. Initial investment of Rs 25 lakhs. |
| 3. | JP Morgan Asean Equity Offshore Fund Gr | 50000 | From funds received from spouse |

| | | | |
|----|--|------------|---|
| 4. | Reliance Regular Savings Fund-Equity Plan-Dividend | 11042.78 | Original source of funds from share in sale of property inherited from father |
| 5. | Fidelity Equity Fund Div | 10855.88 | -do- |
| 6. | HDFC Top 200 Div | 4457.92 | -do- |
| 7. | Canara HSBC Growth Fund (policy) | 41223.4352 | -do- |
| 8. | Canara HSBC Growth II Fund (policy) | 24439.2688 | -do- |
| 8. | HDFC Equity Fund | 61692.82 | -do- |

2.2.3 Deposits and other Financial Investments

| S.No. | Description | Amount | Remarks |
|-------|-------------|--------|---------|
| | Nil | | |

2.3 Investments of the Judge's Dependent (son)

2.3.1 Shares

| S.No. | Description | Number | Remarks |
|-------|-------------|--------|---------|
| | Nil | | |

2.3.2 Mutual Funds

| S.No. | Description | Number | Remarks |
|-------|-------------|--------|---------|
| | Nil | | |

2.3.3 Deposits and other Financial Investments

| S.No. | Description | Amount | Remarks |
|-------|--------------------------|------------|-------------------------|
| 1. | IDBI Deep Discount Bonds | 2,00,000/- | |
| 2. | Fixed Deposit with HSBC | 4,50,000/- | From matured LIC policy |

3. Other remarks --

Signature of the Judge: _____

Date: as on 30th September, 2012